

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.No.502/KB/2017  
I.A.No.115/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09<sup>th</sup> February 2018, 10.30 A.M

Name of the Company	Aryan Mining & Trading Corporation Pvt.Ltd,-Versus-Brahmani River Pellets Ltd. & Ors		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. GAURAV KHAITAN, ADVOCATE Respondent nos. 14 & 15 G.Khaht  
Advocate  
9.2.18
1. Adheesh Agarwal, Advocate Respondent nos. 9, 10, 11, 13 Adheesh Agarwal  
a. 2.18
1. Anuj Singh  
Urmila Chakraborty  
Ritban Sarkar Petitioner  
Sarkar  
9/2/2018

Ld. Counsel for the petitioner and respondent nos. 9, 10, 11, 13, 14 and 15 is present.

I.A. No. 115/KB/2018 in C.P.No. 502/KB/2017 has been moved by the petitioner for permission to withdraw the C.P. filed u/s. 241-242 of the Companies Act, 2013, in terms of Rule 82 of the National Company Law Tribunal Rules, 2016.

ORDER

Prayer is allowed. Petitioner is permitted to withdraw the C.P. No. 502/KB/2017. I.A. No. 115/KB/2018 is disposed of accordingly.

C.P. Is dismissed as withdrawn in view of the settlement agreement dated 15/12/2017. There is no order as to costs.

Sd

(Jinan K.R.)  
Member (J)

Sd

(V.P.Singh)  
Member (J)